

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14239/2017

(Arising out of impugned final judgment and order dated 15-12-2016 in SA No. 580/2010 passed by the High Court Of Judicature At Allahabad)

NO. 14506577 SATYA DEO GIRI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS THR SECRETARY

Respondent(s)

WITH

SLP(C) No. 21637/2017 (XI)

Date : 30-11-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

Mr. Surinder Kumar Gupta, AOR

For Respondent(s) Mr. Aman Lekhi, ASG
Mr. Bharat Singh, Adv.
Mrs. R. Bala, Adv.
Mr. Harish Pandey, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. M.K. Manoria, Adv.

Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the petitioners seeking adjournment for four weeks, the matters are adjourned for four weeks.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
ASSISTANT REGISTRAR